

**Central Administrative Tribunal, Allahabad Bench,**

**Allahabad**

**O.A. No.330/00264/2020**

**Hon'ble Mr. Devendra Chaudhry, Member (A)**

**This the 24<sup>th</sup> day of December, 2020.**

Anand Kumar Srivastava, aged about 38 years son of late Krishna Bala Srivastava, r/o Village and Post Pathraura, Adalhat, District- Mirzapur.

Applicant

By Advocate: Sri Pradeep Kumar Mishra

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow-226001.
3. Post Master General, Allahabad Circle, Allahabd-211001.
4. Superintendent of Post Office (SPO), Mirzaur Division, Mirzapur-231001.

Respondents

By Advocate: Sri Chakrapani Vatsyayan.

**ORDER**

**By Hon'ble Mr. Devendra Chaudhry, Member (A)**

Heard learned counsel for applicant, learned counsel for respondents and perused the record in pdf.

2. Hearing conducted through video conferencing. The learned counsel for the parties agreed that the audio and video quality is proper.
3. Learned counsel for applicant has submitted that even though the Counter and Rejoinder Affidavits have been exchanged in this O.A., but certain documents dated 23<sup>rd</sup> December, 2019 (**Annexure A-5 listed at page 28 of the O.A.**) has come to the notice which is a representation and in light of which the interest of justice would be served, if the said document/representation dated 23.12.2019 (**Annexure**

**A-5 of the O.A.)** above, filed by the applicant is decided by the respondents expeditiously, by a reasoned and speaking order within a time bound manner.

4. Learned counsel for respondents submitted that there is no right accruing to the applicant for any compassionate appointment and O.A. is frivolous and deserves to be dismissed.

5. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed off finally, with a direction to the competent authority from amongst the respondents, to decide the representation dated 23.12.2019 **(Annexure No. A-5 to the O.A.)** by a reasoned and speaking order, within a period of 8 weeks from the date of receipt of a certified copy of this order.

6. The order so passed shall be communicated to the applicant without any delay. Copy of order may also be sent to the Tribunal.

7. With the aforesaid direction, O.A. is finally disposed off.

8. It is made clear that we have not expressed any opinion on the merit of the case.

9. No order as to costs.

**(Devendra Chaudhry)  
Member (A)**

Sushil/-